

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./62/2575/2020

This the 5th day of July, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mohd. Waseem Ganai, (Aged about 21 years) S/o Mohd Abdullah Ganai, R/o Hassanpora Bagh, Tehsil Bijbehara, District Anantnag.

.....Applicant

(Advocate: Mukhtar Ahmad Makroo)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government, General Administrative Department, Civil Secretariat, Jammu/Srinagar.

2. Deputy Commissioner, Anantnag.

.....Respondents

(Advocate:- Mr. _____.)

ORDER [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation of the applicant by passing a reasoned and speaking order within a stipulated period of time. Learned

counsel for the applicant further submits that this T.A. may be treated as representation.

2. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to decide the representation of the applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 03 weeks from the date of receipt of a certified copy of this order.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Sushil